

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VEMB LIFESTYLE PVT LIMITED

Relevant Particulars		
1.	Name of corporate debtor	VEMB Lifestyle Pvt Ltd
2.	Date of incorporation of corporate debtor	05 July 2005
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No.	U18101MH2005PTC154498
5.	Address of the registered office and principal office (if any) of corporate debtor	Gala no. 13A, 1st Floor, Zakaria Industrial Estate, Marol-Maroshi Road, Andheri (East), Mumbai - 400 059
6.	Insolvency commencement date in respect of corporate debtor	27 February 2024
7.	Estimated date of closure of insolvency resolution process	25 August 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Raman Devarajan Registration No: IBBI/IPA-002/IP-N00323/2017-2018/10928
9.	Address and e-mail of the interim resolution professional, as registered with the Board	12 ICT SQ, RA Kidwai Road, Matunga, Mumbai – 400019 Email id: devarajan.raman@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Off no 9, 2 nd floor, 22 Rajabhadur Mansion, Mumbai Samachar Marg, opp. SBI Main Branch, Mumbai – 400001 Email id: ip.vemblifestyle@gmail.com
11.	Last date for submission of claims	12 March 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **VEMB Lifestyle Pvt Limited** on 27 Feb, 2024.

The creditors of VEMB Lifestyle Pvt Ltd, are hereby called upon to submit their claims with proof on or before 12 March, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: **01 March, 2024**

Place: Mumbai



Raman Devarajan
Interim Resolution Professional
for VEMB Lifestyle Pvt Ltd
IBBI/PA-002/IP-N00323/2017-2018/10928
AFA valid up to 10 December 2024